

has a very small family and has other shops and flats?

Shri P. S. Naskar: The fact is that 38 flats were available in Jangpura area. Two shopkeepers were found ineligible for allotment of the flats as one of them had sublet a shop and his allotment has been cancelled and the other had residential accommodation somewhere else. Unless he surrenders the other residential accommodation, we cannot allot him flat above the shop which he occupies.

Shri Yajnik: It is understood that in the allotment of these flats if a person has a very large family—in fact, much larger than six or seven persons—he is given another flat and that the man, who has actually been given the flat, owns many other shops and flats though he has a small family.

Shri P. S. Naskar: We are giving accommodation to individual families. The hon. Member is asking for multiple allotment which is not possible.

Shri Yajnik: Is the Government aware that quarrels have taken place between the people, who have been allotted the shops, and the people, who have been allotted the flats above them, and that some of these cases have gone to the courts? The law and order position in this regard should be seriously examined in order to obviate all these quarrels and troubles that are taking place.

Shri P. S. Naskar: We have no such information.

Shri Vajpayee: Is it a fact that flats have been allotted to such persons who have no shops in the market while the claims of these shopkeepers have been ignored?

Shri P. S. Naskar: The original decision related to Jangpura and two or three other areas. If the hon. Member has any particular case in view, he may let us know and we will look into it.

Indians in Burma

*1539. **Shri Ramanathan Chettiar:** Will the Prime Minister be pleased to state:

(a) the number of Indian Nationals affected by Land Nationalisation Act in Burma; and

(b) the total compensation due to Indian Nationals under this Act?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):

(a) Exact figures in respect of Indian Nationals affected by the Land Nationalisation Act in Burma are not available, as the Land Nationalisation Department of the Government of Burma does not maintain separate records in respect of Indian Nationals.

(b) The total compensation due to Indian Nationals under this Act is estimated to be 4.6 crores Kyats.

Shri Ramanathan Chettiar: How much of the 4.6 crores Kyats, that is due as compensation to Indian nationals under this Act, has been paid so far?

Shrimati Lakshmi Menon: Our Embassy in Rangoon has been unofficially informed by the Chief Compensation Officer, Land Nationalisation, that compensation for nationalised lands amounting to 2,72,526 Kyats was paid to 168 Indian nationals till the 13th September, 1957.

Shri Ramanathan Chettiar: In view of this Act having been passed ten years ago in view of the distressing conditions of Indian nationals affected by this Act, what steps will Government of India take to see that the Burma Government consider the question of paying compensation at the earliest possible time to Indian nationals?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): The only step that we can take is to bring the matter courteously and politely to the notice of the Burma Government.

Shri Jalpal Singh: If I heard the hon. Deputy Minister correctly, in reply to (a) she said that a separate list

of Indian nationals has not been kept. Then how is it that she arrived at the figure in (b)?

Mr. Speaker: She has already said that they have been informed unofficially.

Shri Jaipal Singh: The figure of the amount due is given as a definite figure. If there is no figure for the first there can be no figure for the second.

Shrimati Lakshmi Menon: We have got the figure of land belonging to Indians which has been nationalised.

Shri Jawaharlal Nehru: The figure mentioned in (b) has been given in a Press Note of the Burma Government.

Shri Jaipal Singh: My point is totally different. I am sorry if the Leader of the House has....

Mr. Speaker: The hon. Minister has said that they have got a list of holdings of land acquired. Therefore irrespective of the number of persons affected—this is a different matter—compensation goes along with land. That is what the hon. Minister meant.

Shrimati Lakshmi Menon: We have got the figures of the total acreage of land owned by the Chettians, which has been nationalised. On that basis we have calculated the prices.

Shri Hem Barua: Does the amount of compensation just now quoted by the hon. Deputy Minister cover only the compensation paid to Indian nationals whose lands were nationalised in 1953-54 and 1954-55?

Mr. Speaker: The hon. Member wants to know whether this amount relates only to acquisitions made in 1953 and 1954 or later acquisitions also. He does not want details of the land.

Shrimati Lakshmi Menon: Applications are called for in respect of lands which have been nationalised during 1954-56 and 1956-57.

Mr. Speaker: What he wants to know is whether the figure of four crores and odd Kyats, which has been given by the hon. Deputy Minister, includes acquisitions made during 1953-54 only or of a later years also, i.e., 1956-57.

Shrimati Lakshmi Menon: That figure covers the period till 16th March, 1957.

Shri Jawaharlal Nehru: These figures that we are giving have been supplied to the Press by a Minister of the Burmese Government. The Press statement was issued on the 16th March, 1957. So, presumably it deals up to that date and gives the details of the total agricultural land to be nationalised, the compensation involved, the total acreage owned by the Chettians and the total amount of compensation due to the Chettians and so on and so forth.

Shri Palaniyandy: In view of the fact that a section of the people in Madras State is affected by this nationalisation, will the hon. Prime Minister use his good offices to expedite the matter urgently?

Shri Jawaharlal Nehru: I have already answered that question. There are many people affected by this including the section to which the hon. Member has referred.

Shri Ramanathan Chettiar: What is the total acreage of paddy land owned by Indian nationals which is affected by this Nationalisation Act?

Shrimati Lakshmi Menon: 23,43,755 acres approximately.

Shri Jawaharlal Nehru:....owned by Chettians.

Shri Ramanathan Chettiar: I want the total acreage of land owned by Indian nationals.

Shri Jawaharlal Nehru: The figure, as given by my colleague, relates to the total land owned by Chettians. Whether it is all paddy land or not, I cannot say. Mostly it must be paddy land.